

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**(IB)-915(ND)2018**

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2018**

**NAME OF THE COMPANY: M/s. Simplex Infrastructures Ltd. V/s. North  
Town Estates Pvt. Ltd.**


**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

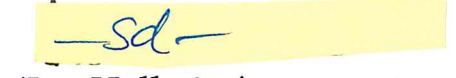
**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

**Present: Mr. Videh Vaish, Advocate for the Respondent**

**ORDER**

Ld. Counsel appearing for the Corporate Debtor submits that the matter has been settled between the parties. None is present on behalf of the Operational Creditor. Court notice be issued to the Counsel for the Operational Creditor returnable on 17<sup>th</sup> September, 2018.

  
**(Deepa Krishan)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**